

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM & NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO. 2525
TO BE ANSWERED ON 17TH MARCH, 2021

Checks on adulteration of fuel

2525. Shri Sambhaji Chhatrapati:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether oil companies involved in distribution of petrol and diesel in country through filling stations have adequate mechanism to ensure that end consumers get fuel without adulteration and in proper quantity;
- (b) if so, whether the mechanism in place is sound and the oil companies take proper checks of the filling stations, especially in rural areas, from where the farmers purchase fuel in good quantity for agriculture purposes;
- (c) whether the oil companies maintain data on checks conducted and action taken in case of irregularities detected; and
- (d) if so, nature of action taken against filling stations during the last one year?

A N S W E R

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) to (d) Oil Marketing Companies (OMCs) informed that they have adequate system of monitoring for checking adulteration at Retail outlets. Surprise inspections are carried out periodically to check adulteration and other irregularities/malpractices and action is taken as per the Marketing Discipline Guidelines and the Dealership Agreement. The number of retail outlets terminated on established cases of adulteration by OMCs in last 1 year and current year is 6 (six).

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